

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
(Chennai Circuit Bench)**

**Appeal No. 32 of 2013**

**Dated : 7<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**M/s Brindavan Hydro Power Pvt. Ltd. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Shridhar Prabhu  
Mr. V. Ravi**

**Counsel for the Respondent (s) : Ms. Sumana Naganand for R-2**

**ORDER**

Ms. Sumana Naganand, Learned Counsel undertakes to file Vakalatnama on behalf of Respondent no.2. Accordingly, she is directed to file reply on or before 21.03.2013 after serving copy on the other side.

Post the matter for hearing on **22.04.2013 at Chennai Circuit Bench.**

In the meantime, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk**